

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 3408/2019

(Arising out of impugned final judgment and order dated 03-01-2018 in CRLAP No. 4352/2013 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MANJU

Respondent(s)

Date : 14-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Shwetank Sailakwal Adv.
Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

None has appeared for the respondent despite bailable warrants having been served.

Having regard to the circumstances, we have no option and hence order that non-bailable warrants be issued so as to ensure the presence of the respondent.

Learned counsel appearing for the State may take the requisite step for service of the non-bailable warrants.

(RAJNI MUKHI)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
BRANCH OFFICER